CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated Tuesday the 2nd day of June Two Thousand And Twenty

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J) THE HON'BLE MR. T. JACOB, MEMBER(A)

R.A. 3/2020 IN O.A.310/276/2013

R. Gurudev Singh, Ex-Booking Supervisor/BGK 5/27 3rd Street, Anna Nagar, Thirumullaivayal, Chennai-600 062.

.....Applicant

(By Advocate: M/s. Ratio Legis)

Vs.

- Union of India Rep. by The General Manager, South Western Railway, Hubli-580 031;
- The Chief Commercial Manager, South Western Railway, Hubli- 580 031;
- The Additional Divisional Railway Manager, Hubli Division, Hubli-582 103;
- The Sr. Divisional Commercial Manager, Hubli Division, South Western Railway, Hubli- 582 103.

.....Respondents.

(By Advocate: Dr. D. Simon)

ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

This is a RA filed by the applicant in OA 276/2013 against the order passed by this Tribunal dated 3.1.2020.

- 2. In the OA, this Tribunal has passed an order considering various aspects of the case that there is no reason to interfere with the compulsory retirement and the OA was dismissed.
- 3. The main contention in this RA is that the respondents had not considered the re-weighing of the Rake done at Guntakkal Division on 23.1.2006 and falsely fixed the liability on the applicant. The respondent had not provided copies of the vital documents. This Tribunal has accepted the submission of the respondents and disposed of the OA. A review of an order is possible when

"Any person considering himself aggrieved

- (a) by a decree or order
- (b) by a decision on a reference from Court of small causes
- (c) Decree or order from which no appeal is allowed and who from the discovery of new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake or error apparent on the face of record, or for any other sufficient reason, desires to obtain a review of the decree or order made against him, may apply for a review of judgment to the court which passed the decree or made the order (vide S.114 of Code of Civil Procedure 1908)"

- 4. On a perusal of the R.A., we could not find any of the circumstances mentioned for invoking the provisions of a review. If the applicant finds that the decision is not proper in any other circumstance, he can file an appeal.
- 5. Since there is no merits, the RA will stand dismissed. No costs.

(T. JACOB) (P. MADHAVAN)

MEMBER(A) MEMBER(J)

Asvs 02.06.2020